

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3232
ANSWERED ON:23.08.2011
FUNDS FOR INTERNAL SECURITY
Yadav Shri Om Prakash

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has provided funds for improving internal security in the country;
- (b) if so, the total funds granted/ released/utilised during each of the last three years and the current year, State-wise;
- (c) the percentage of this fund vis-à-vis the total budget for each year, year wise;
- (d) the policies being framed with a view to gradually decrease the said expenditure;
- (e) the details of the factors envisaged in this policy formulation; and
- (f) the other measures taken by the Government to improve internal security in the country?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) to (f): 'Police' and 'Law and order' is a State subject as per the Constitution of India and as such it is primarily the responsibility of the State Governments to modernize and adequately equip its police forces for meeting the challenges to law and order and internal security. Therefore, there is no specific head of Accounts relating to "funds for Internal Security", in the Demands for Grants of the Ministry of Home Affairs. However, to supplement the efforts of the State Governments in modernizing their police forces, the Ministry of Home Affairs has been implementing a Non-Plan scheme for Modernization of State Police Forces (MPF Scheme). State-wise funds allocation/released under the MPF scheme for the last three years are as under:-

Name of State	Funds allocated/released in (Rs. in crore)		
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	2008-09	2009-10	2010-11
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ANDHRA PRADESH	83.83	115.54	89.96
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ARUNACHAL PRADESH	14.72	11.50	10.75
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ASSAM	68.11	60.79	48.51
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BIHAR	41.57	59.34	63.67
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CHHATTISGARH 26.54 17.04 29.80

GOA 04.00 07.08 02.30

GUJARAT 48.02 52.18 55.27

HARYANA 27.51 46.63 30.41

HIMACHAL PRADESH 09.99 07.10 06.36

JAMMU & KASHMIR 109.65 111.18 148.25

JHARKHAND 69.85 33.49 36.90

KARNATAKA 69.61 63.96 83.01

KERALA 22.90 32.54 42.68

MADHYA PRADESH 40.37 54.87 72.41

MAHARASHTRA 75.86 72.48 42.26

MANIPUR 39.23 27.44 26.63

MEGHALAYA 10.81 09.73 08.48

MIZORAM 12.69 11.48 19.55

NAGALAND 38.42 31.50 33.77

ORISSA	42.54	51.87	54.24
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PUNJAB	21.56	33.50	26.08
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RAJASTHAN	49.10	51.18	47.88
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SIKKIM	06.12	04.72	02.17
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TAMIL NADU	50.10	60.67	92.52
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TRIPURA	20.66	22.92	23.08
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UTTAR PRADESH	102.31	125.17	77.61
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UTTARAKHAND	19.39	05.29	06.35
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WEST BENGAL	32.18	48.81	43.73
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Total	1157.64	1230.00	1224.63
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"Police and "Public Order" are State Subjects as per the Constitution of India, and as such it is primarily the responsibility of the State Governments to take action to maintain law and order. However, Article 355 of the Constitution enjoins the Central Government to protect every State against external aggression and internal disturbance. In pursuance of these obligations, the Central Government continuously monitors and reviews internal security situation in the country. Various mechanisms and fora have been established for regular exchange of information, intelligence and so also views on internal security issues.